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## मध्यप्रदेश राजपत्र

## (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 306]

भोपाल, शुक्रवार, दिनांक 30 जून 2017—आषाढ़ 9, शक 1939

वाणिज्यिक कर विभाग मंत्रालय, वल्लभ भवन, भोपाल

Notification

No F. A-3-42/2017/1/V(53)

Bhopal, dated ... 3.0. - 06. 2017

In exercise of the powers conferred by sub-section (1) of section 11 of the Madhya Pradesh Goods and Services Tax Act, 2017 (No. 19 of 2017), the State Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby exempts the intra-State supply of services of description as specified in column (3) of the Table below from so much of the state tax leviable thereon under sub-section (1) of section 9 of the said Act, as is in excess of the said tax calculated at the rate as specified in the corresponding entry in column (4) of the said Table, unless specified otherwise, subject to the relevant conditions as

specified in the corresponding entry in column (5) of the said Table, namely:-

Table

SI. No.	Chapter, Section, Heading, Group or Service Code (Tariff)	Description of Services	Rate (per cent.)	Condition
(1)	(2)	(3)	(4)	(5)
1	Chapter 99	Services by an entity registered under section 12AA of the Income-tax Act, 1961 (43 of 1961) by way of charitable activities.	Nil	Nil
2	Chapter 99	Services by way of transfer of a going concern, as a whole or an independent part thereof.	Nil	Nil
3	Chapter 99	Pure services (excluding works contract service or other composite supplies involving supply of any goods) provided to the Central Government, State Government or Union territory or local authority or a Governmental authority by way of any activity in relation to any function entrusted to a Panchayat under article 243G of the Constitution or in relation to any function entrusted to a Municipality under article 243W of the	Nil	Nil

		Constitution.		
4	Chapter 99	Services by Central Government, State	Nil	Nil
		Government, Union territory, local		1
		authority or governmental authority by		
		way of any activity in relation to any		
		function entrusted to a municipality under		
		article 243 W of the Constitution.	1	
5	Chapter 99	Services by a governmental authority by	Nil	Nil
	Chapter	way of any activity in relation to any	INII	INII
			ļ	
		function entrusted to a Panchayat under		
5	C1	article 243G of the Constitution.		ļ
	Chapter 99	Services by the Central Government,	Nil	Nil
		State Government, Union territory or		
		local authority excluding the following		
		services—		
		(a) services by the Department of Posts		
		by way of speed post, express parcel		<b>]</b> .
		post, life insurance, and agency services		
		provided to a person other than the		
		Central Government, State Government,		
		Union territory;		
		(b) services in relation to an aircraft or a		
		vessel, inside or outside the precincts of a		
		port or an airport;		
		(c) transport of goods or passengers; or		
		(d) any service, other than services		
		covered under entries (a) to (c) above,		
		provided to business entities.		
	Chapter 99	Services provided by the Central	Nil	Nil
		Government, State Government, Union	1111	1411
		territory or local authority to a business		
		entity with an aggregate turnover of up to		
		twenty lakh rupees (ten lakh rupees in		
	·	case of a special category state) in the		
		preceding financial year.		
•		Explanation For the purposes of this		
		entry, it is hereby clarified that the		
		provisions of this entry shall not be		
		applicable to-		
		(a) services,-	-	
		(i) by the Department of Posts by way	1	
		of speed post, express parcel post, life		
		insurance, and agency services		

}				
		provided to a person other than the		
		Central Government, State		
		Government, Union territory;		
		(ii) in relation to an aircraft or a		
		vessel, inside or outside the precincts		
		of a port or an airport;	·	
		(iii) of transport of goods or		
		passengers; and		
		(b) services by way of renting of	•	
	· ·	immovable property.		
8	Chapter 99	Services provided by the Central	Nil	Nil
		Government, State Government, Union	1	
		territory or local authority to another		1
		Central Government, State Government,		1
		Union territory or local authority:		
		Provided that nothing contained		-
		in this entry shall apply to services-		
		(i) by the Department of Posts by way		
		of speed post, express parcel post, life		[
		insurance, and agency services		
	:	provided to a person other than the	-	
		Central Government, State		
		Government, Union territory;		
		(ii) in relation to an aircraft or a		
		vessel, inside or outside the precincts		
	·	of a port or an airport;	·	·
		(iii) of transport of goods or		
		passengers.		
9	Chapter 99	Services provided by Central Government,	Nil	Nil
	·	State Government, Union territory or a		
		local authority where the consideration for		
		such services does not exceed five	·	
		thousand rupees:	:	
	·	Provided that nothing contained		1
		in this entry shall apply to-		
		(i) services by the Department of Posts		
		by way of speed post, express parcel		
		post, life insurance, and agency services		1
		provided to a person other than the		
		Central Government, State Government,		
		Union territory;		
		(ii) services in relation to an aircraft or a		
		vessel, inside or outside the precincts of a		

<u></u>			<del>,</del>		T
		port or an airport;			
		(iii) transport of goods or passengers:			
	!	Provided further that in case			
		where continuous supply of service, as			
		defined in sub-section (33) of section 2 of		•	
	·	the Madhya Pradesh Goods and Services			
		Tax Act, 2017, is provided by the Central			
		Government, State Government, Union			
		territory or a local authority, the exemption			
		shall apply only where the consideration			
		charged for such service does not exceed			
		five thousand rupees in a financial year.			,
10	Heading 9954	Services provided by way of pure labour	Nil		Nil
		contracts of construction, erection,			
		commissioning, installation, completion,			
		fitting out, repair, maintenance,			
		renovation, or alteration of a civil			<u> </u>
}		structure or any other original works			
		pertaining to the beneficiary-led			
		individual house construction or			·
		enhancement under the Housing for All			
		(Urban) Mission or Pradhan Mantri Awas			
		Yojana.			
11	Heading 9954	Services by way of pure labour contracts	Nil		Nil
11	Ticading 9754	of construction, erection, commissioning,	1111		
		or installation of original works pertaining			•
		to a single residential unit otherwise than			
		as a part of a residential complex.			
12	Heading 9963	Services by way of renting of residential	Nil	<del> </del>	Nil
12	· · · · · · · · · · · · · · · · · · ·	dwelling for use as residence.	1411		1 111
	or Heading 9972	dwelling for use as residence.			•
13	Heading 9963	Services by a person by way of-	Nil		Nil
1,5	or	(a) conduct of any religious ceremony;	1 442		1411
•	Heading 9972	(b) renting of precincts of a religious	-		
	or	place meant for general public, owned or			•
	Heading 9995	managed by an entity registered as a			
]	or	charitable or religious trust under section			
	any other	12AA of the Income-tax Act, 1961			
	Heading of	(hereinafter referred to as the Income-tax			
	Section 9	Act) or a trust or an institution registered			
	Section 9	under sub clause (v) of clause (23C) of			
		section 10 of the Income-tax Act or a			
		i -			
		body or an authority covered under clause			

)				
		(23BBA) of section 10 of the said		
		Income-tax Act:		
		Provided that nothing contained in entry		
		(b) of this exemption shall apply to,-		
		(i) renting of rooms where charges are		
		one thousand rupees or more per day;		
		(ii) renting of premises, community halls,		
		kalyanmandapam or open area, and the		
		like where charges are ten thousand		
		rupees or more per day;		
		(iii) renting of shops or other spaces for		
		business or commerce where charges are		·
		ten thousand rupees or more per month.		
14	Heading 9963	Services by a hotel, inn, guest house, club	Nil	Nil
14	Heading 3303		IAII	INII
		or campsite, by whatever name called, for		
		residential or lodging purposes, having		1 1
		declared tariff of a unit of accommodation		
		below one thousand rupees per day or		
1.5	77 11 0064	equivalent.		7.11
15	Heading 9964	Transport of passengers, with or without	Nil	Nil
		accompanied belongings, by -		
		(a) air, embarking from or terminating in		. [
		an airport located in the state of		1
		Arunachal Pradesh, Assam, Manipur,		·
		Meghalaya, Mizoram, Nagaland, Sikkim,		
		or Tripura or at Bagdogra located in West		
		Bengal;		
		(b) non-airconditioned contract carriage		
		other than radio taxi, for transportation of		
		passengers, excluding tourism, conducted		
		tour, charter or hire; or		
		(c) stage carriage other than air-		
		conditioned stage carriage.		
16	Heading 9964	Services provided to the Central	Nil	Nil
		Government, by way of transport of	· .	
		passengers with or without accompanied		
		belongings, by air, embarking from or		
1.		terminating at a regional connectivity	·	
		scheme airport, against consideration in		
		the form of viability gap funding:		
		Provided that nothing contained in		
		this entry shall apply on or after the		
		expiry of a period of one year from the		
L	<u> </u>	1		

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		date of commencement of operations of		
		the regional connectivity scheme airport		
		as notified by the Ministry of Civil	•	
		Aviation.		
17	Heading 9964	Service of transportation of passengers,	Nil	Nil
		with or without accompanied belongings,		
		by—		
		(a) railways in a class other than—		
		(i) first class; or		
		(ii) an air-conditioned coach;		
		(b) metro, monorail or tramway;		
		(c) inland waterways;		
		(d) public transport, other than		
		1 1 1	1	
		predominantly for tourism purpose, in a		
		vessel between places located in India;		
		and		
		(e) metered cabs or auto rickshaws		
10	77 11 0065	(including e-rickshaws).	1	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \
18	Heading 9965	Services by way of transportation of	Nil	Nil
		goods-		
		(a) by road except the services of—		
		(i) a goods transportation agency;		
		(ii) a courier agency;		
		(b) by inland waterways.		
19	Heading 9965	Services by way of transportation of	Nil	Nil
		goods by an aircraft from a place outside		
		India upto the customs station of		
		clearance in India.		
20	Heading 9965	Services by way of transportation by rail	Nil	Nil
		or a vessel from one place in India to		
		another of the following goods -		
		(a) relief materials meant for victims of		
		natural or man-made disasters, calamities,		
		accidents or mishap;		
		(b) defence or military equipments;		
		(c) newspaper or magazines registered		
		with the Registrar of Newspapers;		
		(d) railway equipments or materials;		
		(e) agricultural produce;	·	
		(f) milk, salt and food grain including		
		flours, pulses and rice, and		
		(g) organic manure.		
21	Heading 9965	Services provided by a goods transport	Nil	Nil

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	or	agency, by way of transport in a goods		
	Heading 9967	carriage of -		
	J	(a) agricultural produce;	1	,
:		(b) goods, where consideration charged		
		for the transportation of goods on a		
		consignment transported in a single		
		carriage does not exceed one thousand		
	,	five hundred rupees;		
	,	(c) goods, where consideration charged		
		for transportation of all such goods for a		
		single consignee does not exceed rupees		
		seven hundred and fifty;		
		(d) milk, salt and food grain including		-
		flour, pulses and rice;		
		(e) organic manure;		
١		(f) newspaper or magazines registered		
		with the Registrar of Newspapers;		1
		(g) relief materials meant for victims of		
		natural or man-made disasters, calamities,		
		accidents or mishap; or		
		(h) defence or military equipments.		
22	Heading 9966	Services by way of giving on hire –	Nil	Nil
22	1	(a) to a state transport undertaking, a	1411	1411
	or Heading 9973	motor vehicle meant to carry more than		
	ricading 9973	twelve passengers; or		
		(b) to a goods transport agency, a means		
		of transportation of goods.	*	
23	Heading 9967	Service by way of access to a road or a	Nil	Nil
<b>24.</b> 3	Treading 7707	bridge on payment of toll charges.	1411	
24	Heading 9967	Services by way of loading, unloading,	Nil	Nil
<b>4</b>		packing, storage or warehousing of rice.	11111	1411
	or Heading 9985	packing, storage or wateriousing of fice.		
	Treating 9963			
25	Heading 9969	Transmission or distribution of electricity	Nil	Nil
23	Ticading 9709	by an electricity transmission or		
		distribution utility.		
26	Heading 9971	Services by the Reserve Bank of India.	Nil	Nil
27	Heading 9971	Services by way of—	Nil	Nil
21	Treating 99/1		IVII	TAIT
		(a) extending deposits, loans or advances in so far as the consideration is		
		represented by way of interest or discount		
		(other than interest involved in credit card services);		

(b) inter se sale or purchase of foreign currency amongst banks or authorised dealers of foreign exchange or amongst banks and such dealers. 28 of life insurance Nil Nil Heading 9971 Services business provided by way of annuity under the Heading 9991 National Pension System regulated by the Fund Regulatory Pension Development Authority of India under the Pension Fund Regulatory and Development Authority Act, 2013 (23 of 2013). Nil 29 Heading 9971 Services of life insurance business Nil provided or agreed to be provided by the Heading 9991 Army, Naval and Air Force Group Insurance Funds to members of the Army, Navy and Air Force, respectively, under the Group Insurance Schemes of the Central Government. 30 State Nil Nil Heading 9971 Services the Employees' by Insurance Corporation persons governed under the Employees' State Heading 9991 Insurance Act, 1948 (34 of 1948). 31 Heading 9971 Services provided by the Employees Nil Nil Provident Fund Organisation to the persons governed under the Employees Provident Funds and the Miscellaneous Provisions Act, 1952 (19 of 1952). Nil 32 Nil Heading 9971 Services provided by the Insurance Regulatory and Development Authority of India to insurers under the Insurance Regulatory and Development Authority of India Act, 1999 (41 of 1999). 33 Nil Nil Heading 9971 Services provided by the Securities and Exchange Board of India set up under the Securities and Exchange Board of India Act, 1992 (15 of 1992) by way of protecting the interests of investors in securities and to promote the development of, and to regulate, the securities market. 34 Heading 9971 Services by an acquiring bank, to any Nil Nil person in relation to settlement of an amount upto two thousand rupees in a

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		single transaction transacted through		
		credit card, debit card, charge card or		
		other payment card service.		
		Explanation.— For the purposes		
		of this entry, "acquiring bank" means any		
		banking company, financial institution	-	
		including non-banking financial company		
		or any other person, who makes the		
	·	payment to any person who accepts such		
		card.	Ì	
35	Heading 9971	Services of general insurance business	Nil	Nil
	or	provided under following schemes -		i
	Heading 9991	(a) Hut Insurance Scheme;		
		(b) Cattle Insurance under Swarnajaynti		
		Gram Swarozgar Yojna (earlier known as	1	
,		Integrated Rural Development		
		Programme);		•
		(c) Scheme for Insurance of Tribals;		
		(d) Janata Personal Accident Policy and		
		Gramin Accident Policy;		
		(e) Group Personal Accident Policy for		
		Self-Employed Women;		
		(f) Agricultural Pumpset and Failed Well		
		Insurance;		
		(g) premia collected on export credit		
		insurance;		
		(h) Weather Based Crop Insurance		
		Scheme or the Modified National		
		Agricultural Insurance Scheme, approved		
٠		by the Government of India and		
		implemented by the Ministry of		
		Agriculture;	."	i
		(i) Jan Arogya Bima Policy;		
		(j) National Agricultural Insurance		
		Scheme (Rashtriya Krishi Bima Yojana);		
		(k) Pilot Scheme on Seed Crop Insurance;		
		(l) Central Sector Scheme on Cattle	£	
		Insurance;		
		(m) Universal Health Insurance Scheme;		
			·	
		(n) Rashtriya Swasthya Bima Yojana;		
		(a) Product Martin Sural sha Dimay Sings		
		(p) Pradhan Mantri Suraksha BimaYojna;		
		(q) Niramaya Health Insurance Scheme		

implemented by the Trust constituted under the provisions of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999). Nil Nil Services of life insurance business Heading 9971 36 provided under following schemes-(a) Janashree Bima Yojana; Heading 9991 (b) Aam Aadmi Bima Yojana; (c) Life micro-insurance product as approved by the Insurance Regulatory and Development Authority, having maximum amount of cover of fifty thousand rupees; (d) Varishtha Pension BimaYojana; Mantri Jeevan (e) Pradhan JyotiBimaYojana; (f) Pradhan Mantri Jan Dhan Yogana; (g) Pradhan Mantri Vaya Vandan Yojana. Nil Nil Services by way of collection 37 Heading 9971 contribution under the Atal Pension Heading 9991 Yojana. Nil Services by way of collection Nil of 38 Heading 9971 contribution under any pension scheme of the State Governments. Heading 9991 Nil Nil 39 Services by the following persons in Heading 9971 respective capacities or(a) business facilitator or a business Heading 9985 correspondent to a banking company with respect to accounts in its rural area branch: (b) any person as an intermediary to a business business facilitator or correspondent with respect to services mentioned in entry (a); or (c) business facilitator or a business correspondent to an insurance company in a rural area. Nil Nil Central Services the 40 Heading 9971 provided to Government, State Government, Union

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T		Heading 9991	territory under any insurance scheme for		
			which total premium is paid by the		
			Central Government, State Government,		
ŀ	·		Union territory.	İ	
r	41	Heading 9972	One time upfront amount (called as	Nil	Nil
			premium, salami, cost, price, development		
			charges or by any other name) leviable in		
			respect of the service, by way of granting		
			long term (thirty years, or more) lease of		
			industrial plots, provided by the State		
			Government Industrial Development		
		•	Corporations or Undertakings to industrial		
		•	units.		
+	42	Heading 9973	Services provided by the Central	Nil	Nil
	-	or	Government, State Government, Union	- '	- '
		Heading 9991	territory or local authority by way of		
		2200000	allowing a business entity to operate as a	·	
			telecom service provider or use radio		
			frequency spectrum during the period		
			prior to the 1 <sup>st</sup> April, 2016, on payment of		
			licence fee or spectrum user charges, as		
			the case may be.		,
-	43	Heading 9973	Services of leasing of assets (rolling stock	Nil	Nil
		g	assets including wagons, coaches, locos)		
		·	by the Indian Railways Finance		
			Corporation to Indian Railways.		
T	44	Heading 9981	Services provided by an incubatee up to a	Nil	Nil
			total turnover of fifty lakh rupees in a	·	
			financial year subject to the following		
			conditions, namely:-		
			(a) the total turnover had not exceeded		
		!	fifty lakh rupees during the preceding		
			financial year; and		
			(b) a period of three years has not elapsed		
			from the date of entering into an		
			agreement as an incubatee.		·
Γ	45	Heading 9982	Services provided by-	Nil	Nil
	-	or	(a) an arbitral tribunal to -		
		Heading 9991	(i) any person other than a business		
			entity; or		.
			(ii) a business entity with an		
			aggregate turnover up to twenty lakh	·	
- 1		1	rupees (ten lakh rupees in the case of		

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		special category states) in the		
		preceding financial year;		
l		(b) a partnership firm of advocates or an		
ĺ		individual as an advocate other than a		
		senior advocate, by way of legal services		
		to-		Ì
		(i) an advocate or partnership firm of		
		advocates providing legal services;		
		(ii) any person other than a business		
1		entity; or		į
		(iii) a business entity with an aggregate		
	·	turnover up to twenty lakh rupees (ten		
1		lakh rupees in thecase of special		
		category states) in the preceding		
		financial year;		
		(c) a senior advocate by way of legal		
Ì		services to-		
		(i) any person other than a business		
		entity; or		
		(ii) a business entity with an aggregate		
		turnover up to twenty lakh rupees (ten		
1		lakh rupees in the case of special		1.
		category states) in the preceding		
	:	financial year.		
46	Heading 9983	Services by a veterinary clinic in relation	Nil	Nil
		to health care of animals or birds.	· '	
47	Heading 9983	Services provided by the Central	Nil	Nil
ŀ	or	Government, State Government, Union		
	Heading 9991	territory or local authority by way of-		
		(a) registration required under any law for		
		the time being in force;		
1		(b) testing, calibration, safety check or		İ
		certification relating to protection or		
		safety of workers, consumers or public at	]	
		large, including fire license, required		
		under any law for the time being in force.		
48	Heading 9983	Taxable services, provided or to be	Nil	Nil
	or	provided, by a Technology Business		
	any other	Incubator or a Science and Technology		
	Heading of	·		
	Chapter 99	National Science and Technology		
	Chapter 77	Entrepreneurship Development Board of		
		1 -		
	·	the Department of Science and	<u> </u>	L

		Technology, Government of India or bio-		
	•	incubators recognised by the		•
		Biotechnology Industry Research		
		Assistance Council, under the Department		
		of Biotechnology, Government of India.		
40	111: 0004	Services by way of collecting or	Nil	Nil
49	Heading 9984	1	1411	****
		providing news by an independent		
		journalist, Press Trust of India or United		
		News of India.	<u> </u>	
50	Heading 9984	Services of public libraries by way of	Nil	Nil
		lending of books, publications or any		i
		other knowledge-enhancing content or		,
		material.		
51	Heading 9984	Services provided by the Goods and	Nil	Nil
		Services Tax Network to the Central		-
		Government or State Governments or		
		Union territories for implementation of		
	,	Goods and Services Tax.		
52	II 1: 0005	Services by an organiser to any person in	Nil	Nil
32	Heading 9985	•		1 1111
		respect of a business exhibition held		[
		outside India.	777	XI'I
53	Heading 9985	Services by way of sponsorship of	Nil	Nil
		sporting events organised -		
		(a) by a national sports federation, or its		
		affiliated federations, where the		
		participating teams or individuals		
		represent any district, State, zone or		
		Country;		
		(b) by Association of Indian Universities,		
		Inter-University Sports Board, School		
		Games Federation of India, All India		
		Sports Council for the Deaf, Paralympic		
	·	Committee of India or Special Olympics		
		Bharat;		
		(c) by the Central Civil Services Cultural		
		and Sports Board;		
		(d) as part of national games, by the		
		Indian Olympic Association; or		
		(e) under the Panchayat Yuva Kreeda Aur		
		Khel Abhiyaan Scheme.		
54	Heading 9986	Services relating to cultivation of plants	Nil	Nil
		and rearing of all life forms of animals,		1
		except the rearing of horses, for food,	1	

	fibre, fuel, raw material or other similar		•
	products or agricultural produce by way		
	of—		
	(a) agricultural operations directly related		
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	<del>-</del>		
	11 =		
	_		
	<u> </u>		2711
Heading 9986	_	Nil	Nil
	<u>-</u>		
	ł		
	or other similar products or agricultural	ŀ	
	produce.		
Heading 9988	Services by way of slaughtering of	Nil	Nil
	animals.	<u> </u>	
Heading 9988	Services by way of pre-conditioning, pre-	Nil	Nil
	cooling, ripening, waxing, retail packing,		
or	labelling of fruits and vegetables which		
any other	do not change or alter the essential		
Heading of	characteristics of the said fruits or		
Section 8 and	vegetables.	1	•
	Heading 9988  or any other Heading of	products or agricultural produce by way of—  (a) agricultural operations directly related to production of any agricultural produce including cultivation, harvesting, threshing, plant protection or testing; (b) supply of farm labour; (c) processes carried out at an agricultural farm including tending, pruning, cutting, harvesting, drying, cleaning, trimming, sun drying, fumigating, curing, sorting, grading, cooling or bulk packaging and such like operations which do not alter the essential characteristics of agricultural produce but make it only marketable for the primary market; (d) renting or leasing of agro machinery or vacant land with or without a structure incidental to its use; (e) loading, unloading, packing, storage or warehousing of agricultural produce; (f) agricultural extension services; (g) services by any Agricultural Produce Marketing Committee or Board or services provided by a commission agent for sale or purchase of agricultural produce.  Heading 9986  Carrying out an intermediate production process as job work in relation to cultivation of plants and rearing of all life forms of animals, except the rearing of horses, for food, fibre, fuel, raw material or other similar products or agricultural produce.  Heading 9988  Services by way of slaughtering of animals.  Heading 9988  Services by way of pre-conditioning, precooling, ripening, waxing, retail packing, labelling of fruits and vegetables which do not change or alter the essential characteristics of the said fruits or	products or agricultural produce by way of—  (a) agricultural operations directly related to production of any agricultural produce including cultivation, harvesting, threshing, plant protection or testing; (b) supply of farm labour; (c) processes carried out at an agricultural farm including tending, pruning, cutting, harvesting, drying, cleaning, trimming, sun drying, fumigating, curing, sorting, grading, cooling or bulk packaging and such like operations which do not alter the essential characteristics of agricultural produce but make it only marketable for the primary market; (d) renting or leasing of agro machinery or vacant land with or without a structure incidental to its use; (e) loading, unloading, packing, storage or warehousing of agricultural produce; (f) agricultural extension services; (g) services by any Agricultural Produce Marketing Committee or Board or services provided by a commission agent for sale or purchase of agricultural produce.  Heading 9986  Carrying out an intermediate production process as job work in relation to cultivation of plants and rearing of all life forms of animals, except the rearing of horses, for food, fibre, fuel, raw material or other similar products or agricultural produce.  Heading 9988  Services by way of slaughtering of animals.  Heading 9988  Services by way of pre-conditioning, precooling, ripening, waxing, retail packing, labelling of fruits and vegetables which do not change or alter the essential characteristics of the said fruits or

	Section 9			
8	Heading 9988	Services provided by the National Centre	Nil	Nil
	or	for Cold Chain Development under the		
•	Heading 9992	Ministry of Agriculture, Cooperation and	,	
		Farmer's Welfare by way of cold chain		
		knowledge dissemination.		
59	Heading 9999	Services by a foreign diplomatic mission	Nil	Nil
		located in India.		4.
50	Heading 9991	Services by a specified organisation in	Nil	Nil
	Troubing >>>	respect of a religious pilgrimage		
		facilitated by the Ministry of External		
		Affairs, the Government of India, under		. [
		bilateral arrangement.		
51	Heading 9991	Services provided by the Central	Nil	Nil
,	Ticading 9771	Government, State Government, Union		
		territory or local authority by way of		
		issuance of passport, visa, driving licence,		
		birth certificate or death certificate.		
(2	H - 1: 0001		Nil	Nil
52	Heading 9991	Total Province	1411	101
	or	Government, State Government, Union	1	
	Heading 9997	territory or local authority by way of		
		tolerating non-performance of a contract for which consideration in the form of		
		fines or liquidated damages is payable to		
		the Contrar		
		Government, Union territory or local		
		authority under such contract.	NEI .	Nil
63	Heading 9991	Services provided by the Central	Nil	INII
		Government, State Government, Union		
		territory or local authority by way of	ŀ	
		assignment of right to use natural	j	}
	,	resources to an individual farmer for		
		cultivation of plants and rearing of all life		
		forms of animals, except the rearing of		
		horses, for food, fibre, fuel, raw material		
		or other similar products.		
64	Heading 9991	Services provided by the Central	Nil	Nil
	or	Government, State Government, Union		. [
	Heading 9973	territory or local authority by way of		- <b> </b> .
		assignment of right to use any natural		
		resource where such right to use was		
		assigned by the Central Government,		

' ا				
		State Government, Union territory or		
		local authority before the 1st April, 2016:		
		Provided that the exemption		
		shall apply only to tax payable on one		
		time charge payable, in full upfront or in		
		installments, for assignment of right to		
		use such natural resource.		
65	Heading 9991	Services provided by the Central	Nil	Nil
		Government, State Government, Union		
	,	territory by way of deputing officers after		
		office hours or on holidays for inspection		
		or container stuffing or such other duties		
		in relation to import export cargo on		
		payment of Merchant Overtime charges.	, i	
66	Heading 0000		Nil	Nil
00	Heading 9992	Services provided -	1411	1411
		(a) by an educational institution to its		
		students, faculty and staff;		
		(b) to an educational institution, by way		
		of,-		
		(i) transportation of students, faculty		
		and staff;		
		(ii) catering, including any mid-day		
		meals scheme sponsored by the Central		
		Government, State Government or	}	
•		Union territory;		
		(iii) security or cleaning or house-		
		keeping services performed in such		
		educational institution;		
		(iv) services relating to admission to,		
		or conduct of examination by, such		
		institution; upto higher secondary:		
		Provided that nothing contained in	·	
		entry (b) shall apply to an educational		
		institution other than an institution		
		providing services by way of pre-school		,
		education and education up to higher		
		secondary school or equivalent.		
67	Heading 9992	Services provided by the Indian Institutes	Nil	Nil
		of Management, as per the guidelines of		
		the Central Government, to their students,		
		by way of the following educational		
		programmes, except Executive		
		Development Programme: -		

ز				
1		(a) two year full time Post Graduate		
		Programmes in Management for the Post	,	
		Graduate Diploma in Management, to		
		which admissions are made on the basis	· .	
		of Common Admission Test (CAT)	·	
		conducted by the Indian Institute of	,	
		Management;		
		(b) fellow programme in Management;		
1		(c) five year integrated programme in		
		Management.		.
68	Heading 9992	Services provided to a recognised sports	Nil	Nil
00	or	body by-	1111	****
	Heading 9996	(a) an individual as a player, referee,	·	
	Ticading 3330	umpire, coach or team manager for		
		participation in a sporting event organised		
ļ		1,	* .	
		by a recognized sports body;		
69	Heading 9992	(b) another recognised sports body.  Any services provided by,	Nil	Nil
09		(a) the National Skill Development	INII	INII
	or Heading 9983	Corporation set up by the		
	1	Government of India;		
	Or Handing 0001	1 · · · · · · · · · · · · · · · · · · ·	!	1
	Heading 9991	(b) a Sector Skill Council approved	i ·	
		by the National Skill Development	19	1
		Corporation;		
		(c) an assessment agency approved by the Sector Skill Council or the		
		National Skill Development		
		Corporation;		
		(d) a training partner approved by the		
		National Skill Development		
ŀ		Corporation or the Sector Skill		
		Council,		'
		in relation to-		
		(i) the National Skill Development		
		Programme implemented by the National		
		Skill Development Corporation; or		
		(ii) a vocational skill development course		
		under the National Skill Certification and		
		Monetary Reward Scheme; or		
		(iii) any other Scheme implemented by	,	
		the National Skill Development		
		Corporation.		
70	Heading 9983	Services of assessing bodies empanelled	Nil	Nil
10	Treating 9903	services or assessing bodies empanetied	1411	1411

		centrally by the Directorate General of		
	Or Handing 0005	Training, Ministry of Skill Development		
ł	Heading 9985			
	or			
-	Heading 9992	assessments under the Skill Development		
		Initiative Scheme.		
71	Heading 9992	Services provided by training providers	Nil	Nil
İ		(Project implementation agencies) under		
		Deen Dayal Upadhyaya Grameen		
		Kaushalya Yojana implemented by the		
		Ministry of Rural Development,		
		Government of India by way of offering		
	†.	skill or vocational training courses		
		certified by the National Council for		
		Vocational Training.		
72	Heading 9992	Services provided to the Central	Nil	Nil
-		Government, State Government, Union		
	· ·	territory administration under any training		
		programme for which total expenditure is		
		borne by the Central Government, State		
		Government, Union territory		
	•	administration.	,	
73	II1: 0002	Services provided by the cord blood	Nil	Nil
13	Heading 9993	banks by way of preservation of stem	1411	1411
		cells or any other service in relation to	-	
74	XX 1: 0002	such preservation.	Nil	Nil
74	Heading 9993	Services by way of-	INII	INII
		(a) health care services by a clinical		
		establishment, an authorised medical		
		practitioner or para-medics;		
		(b) services provided by way of		
		transportation of a patient in an		
		ambulance, other than those specified in		
		(a) above.		
75	Heading 9994	Services provided by operators of the	Nil	Nil
		common bio-medical waste treatment		
		facility to a clinical establishment by way		
		of treatment or disposal of bio-medical		
		waste or the processes incidental thereto.		,
76	Heading 9994	Services by way of public conveniences	Nil	Nil
		such as provision of facilities of		
		bathroom, washrooms, lavatories, urinal		
		or toilets.	1	}

-	I TT 1' 0005	C. in law and a second body on a	Nil	Nil
77	Heading 9995	Service by an unincorporated body or a non-profit entity registered under any law	Nil	NII
	·	for the time being in force, to its own	İ	
		members by way of reimbursement of		
		charges or share of contribution –	·	
÷		(a) as a trade union;		
		(b) for the provision of carrying out any		
		activity which is exempt from the levy of		
		Goods and service Tax; or		
		(c) up to an amount of five thousand		
		rupees per month per member for		
		sourcing of goods or services from a third		
		person for the common use of its	2.	
		members in a housing society or a		
		residential complex.	N7'1	NT:1
78	Heading 9996	Services by an artist by way of a	Nil	Nil
		performance in folk or classical art forms		
		of-		
		(a) music, or		
		(b) dance, or		
		(c) theatre,		*
		if the consideration charged for such	·	
		performance is not more than one lakh		
		and fifty thousand rupees:		
		Provided that the exemption shall		
		not apply to service provided by such		
		artist as a brand ambassador.		
79	Heading 9996	Services by way of admission to a	Nil	Nil
-		museum, national park, wildlife		
		sanctuary, tiger reserve or zoo.		
80	Heading 9996	Services by way of training or coaching in	Nil	Nil
		recreational activities relating to-		
		(a) arts or culture, or		
		(b) sports by charitable entities		
		registered under section 12AA of the		
		Income-tax Act.		
01	111:		Nil	Nil
81	Heading 9996	Services by way of right to admission to-	1111	****
		(") "" ""		
		performance including drama or ballet;		
1		(b) award function, concert, pageant,		
		musical performance or any sporting		
		event other than a recognised sporting		-
1		event;	1	1.

4		
	(c) recognised sporting event, where the	
	consideration for admission is not more	
	than Rs 250 per person as referred to in	
1	(a), (b) and (c) above.	

- 2. Definitions. For the purposes of this notification, unless the context otherwise requires, -
- (a) "advertisement" means any form of presentation for promotion of, or bringing awareness about, any event, idea, immovable property, person, service, goods or actionable claim through newspaper, television, radio or any other means but does not include any presentation made in person;
- (b) "advocate" has the same meaning as assigned to it in clause (a) of sub-section (1) of section 2 of the Advocates Act, 1961 (25 of 1961);
- (c) "agricultural extension" means application of scientific research and knowledge to agricultural practices through farmer education or training;
- (d) "agricultural produce" means any produce out of cultivation of plants and rearing of all life forms of animals, except the rearing of horses, for food, fibre, fuel, raw material or other similar products, on which either no further processing is done or such processing is done as is usually done by a cultivator or producer which does not alter its essential characteristics but makes it marketable for primary market;
- (e) "Agricultural Produce Marketing Committee or Board" means any committee or board constituted under a State law for the time being in force for the purpose of regulating the marketing of agricultural produce;
- (f) "aircraft" has the same meaning as assigned to it in clause (1) of section 2 of the Aircraft Act, 1934 (22 of 1934);
- (g) "airport" has the same meaning as assigned to it in clause (b) of section 2 of the Airports Authority of India Act, 1994 (55 of 1994.);
- (h) "approved vocational education course" means, -
  - (i) a course run by an industrial training institute or an industrial training centre affiliated to the National Council for Vocational Training or State Council for Vocational Training offering courses in designated trades notified under the Apprentices Act, 1961 (52 of 1961); or
  - (ii) a Modular Employable Skill Course, approved by the National Council of Vocational Training, run by a person registered with the Directorate General of Training, Ministry of Skill Development and Entrepreneurship;

- (i) "arbitral tribunal" has the same meaning as assigned to it in clause (d) of section 2 of the Arbitration and Conciliation Act, 1996 (26 of 1996);
- (j) "authorised dealer of foreign exchange" shall have the same meaning assigned to "Authorised person" in clause (c) of section 2 of the Foreign Exchange Management Act, 1999 (42 of 1999);
- (k) "authorised medical practitioner" means a medical practitioner registered with any of the councils of the recognised system of medicines established or recognised by law in India and includes a medical professional having the requisite qualification to practice in any recognised system of medicines in India as per any law for the time being in force;
- (1) "banking company" has the same meaning as assigned to it in clause (a) of section 45A of the Reserve Bank of India Act, 1934(2 of 1934);
- (m) "brand ambassador" means a person engaged for promotion or marketing of a brand of goods, service, property or actionable claim, event or endorsement of name, including a trade name, logo or house mark of any person;
- (n) "business entity" means any person carrying out business;
- (o) "business facilitator or business correspondent" means an intermediary appointed under the business facilitator model or the business correspondent model by a banking company or an insurance company under the guidelines issued by the Reserve Bank of India;
- (p) "Central Electricity Authority" means the authority constituted under section 3 of the Electricity (Supply) Act, 1948 (54 of 1948);
- (q) "Central Transmission Utility" shall have the same meaning as assigned to it in clause (10) of section 2 of the Electricity Act, 2003 (36 of 2003);
- (r) "charitable activities" means activities relating to -
  - (i) public health by way of,-
    - (A) care or counseling of
      - (I) terminally ill persons or persons with severe physical or mental disability;
      - (II) persons afflicted with HIV or AIDS;
      - (III) persons addicted to a dependence-forming substance such as narcotics drugs or alcohol; or
    - (B) public awareness of preventive health, family planning or prevention of HIV intection;
  - (ii) advancement of religion, spirituality or yoga;

- (iii) advancement of educational programmes or skill development relating to,-
  - (A) abandoned, orphaned or homeless children;
  - (B) physically or mentally abused and traumatized persons;
  - (C) prisoners; or
  - (D) persons over the age of 65 years residing in a rural area;
- (iv) preservation of environment including watershed, forests and wildlife;
- (s) "clinical establishment" means a hospital, nursing home, clinic, sanatorium or any other institution by, whatever name called, that offers services or facilities requiring diagnosis or treatment or care for illness, injury, deformity, abnormality or pregnancy in any recognised system of medicines in India, or a place established as an independent entity or a part of an establishment to carry out diagnostic or investigative services of diseases;
- (t) "contract carriage" has the same meaning as assigned to it in clause (7) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);
- (u)"courier agency" means any person engaged in the door-to-door transportation of time-sensitive documents, goods or articles utilising the services of a person, either directly or indirectly, to carry or accompany such documents, goods or articles;
- (v) "Customs station" shall have the same meaning as assigned to it in clause (13) of section 2 of the Customs Act, 1962 (52 of 1962);
- (w) "declared tariff" includes charges for all amenities provided in the unit of accommodation (given on rent for stay) like furniture, air-conditioner, refrigerators or any other amenities, but without excluding any discount offered on the published charges for such unit;
- (x) "distributor or selling agent" means an individual or a firm or a body corporate or other legal entity under law so appointed by the Organising State through an agreement to market and sell lotteries on behalf of the Organising State;
- (y) "educational institution" means an institution providing services by way of,-
  - (i) pre-school education and education up to higher secondary school or equivalent;
  - (ii) education as a part of a curriculum for obtaining a qualification recognised by any law for the time being in force;
  - (iii) education as a part of an approved vocational education course;
- (z) "electricity transmission or distribution utility" means the Central Electricity Authority; a State Electricity Board; the Central Transmission Utility or a State Transmission Utility notified under the Electricity Act, 2003 (36 of 2003); or a distribution or transmission licensee under the said Act, or any other entity entrusted with such function by the Central Government or, as the case may be, the State Government;

- (za) "e-rickshaw" means a special purpose battery powered vehicle of power not exceeding 4000 watts, having three wheels for carrying goods or passengers, as the case may be, for hire or reward, manufactured, constructed or adapted, equipped and maintained in accordance with such specifications, as may be prescribed in this behalf;
- (zb) "general insurance business" has the same meaning as assigned to it in clause (g) of section 3 of the General Insurance Business (Nationalisation) Act, 1972 (57 of 1972);
- (zc) "general public" means the body of people at large sufficiently defined by some common quality of public or impersonal nature;
- (zd) "goods carriage" has the same meaning as assigned to it in clause (14) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);
- (ze) "goods transport agency" means any person who provides service in relation to transport of goods by road and issues consignment note, by whatever name called;
- (zf) "governmental authority" has the same meaning as assigned to it in the *Explanation* to clause (16) of section 2 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017);
- (zg) "health care services" means any service by way of diagnosis or treatment or care for illness, injury, deformity, abnormality or pregnancy in any recognised system of medicines in India and includes services by way of transportation of the patient to and from a clinical establishment, but does not include hair transplant or cosmetic or plastic surgery, except when undertaken to restore or to reconstruct anatomy or functions of body affected due to congenital defects, developmental abnormalities, injury or trauma;
- (zh) "incubatee" means an entrepreneur located within the premises of a Technology Business Incubator or Science and Technology Entrepreneurship Park recognised by the National Science and Technology Entrepreneurship Development Board (NSTEDB) of the Department of Science and Technology, Government of India and who has entered into an agreement with the Technology Business Incubator or the Science and Technology Entrepreneurship Park to enable himself to develop and produce hi-tech and innovative products;
- (zi) "inland waterway" means national waterways as defined in clause (h) of section 2 of the Inland Waterways Authority of India Act, 1985 (82 of 1985) or other waterway on any inland water, as defined in clause (b) of section 2 of the Inland Vessels Act, 1917 (1 of 1917);
- (zj) "insurance company" means a company carrying on life insurance business or general insurance business;
- (zk) "interest" means interest payable in any manner in respect of any moneys borrowed or debt incurred (including a deposit, claim or other similar right or obligation) but does not include any service fee or other charge in respect of the moneys borrowed or debt incurred or in respect of any credit facility which has not been utilised;

- (zl) "intermediary" has the same meaning as assigned to it in sub-section (13) of section 2 of the Integrated Goods and Services Tax Act, 2017;
- (zm) "legal service" means any service provided in relation to advice, consultancy or assistance in any branch of law, in any manner and includes representational services before any court, tribunal or authority;
- (zn) "life insurance business" has the same meaning as assigned to it in clause (11) of section 2 of the Insurance Act, 1938 (4 of 1938);
- (zo) "life micro-insurance product" shall have the same meaning as assigned to it in clause (e) of regulation 2 of the Insurance Regulatory and Development Authority (Micro-insurance) Regulations, 2005;
- (zp) "metered cab" means any contract carriage on which an automatic device, of the type and make approved under the relevant rules by the State Transport Authority, is fitted which indicates reading of the fare chargeable at any moment and that is charged accordingly under the conditions of its permit issued under the Motor Vehicles Act, 1988 (59 of 1988) and the rules made thereunder (but does not include radio taxi);
- (zq)"national park" has the same meaning as assigned to it in clause (21) of the section 2 of the Wild Life (Protection) Act, 1972 (53 of 1972);
- (zr) "online information and database access or retrieval services" shall have the same meaning as assigned to it in clause (17) of the section 2of the Integrated goods and Services Tax Act,2017(13 of 2017);
- (zs) "original works" means- all new constructions;
  - (i) all types of additions and alterations to abandoned or damaged structures on land that are required to make them workable;
  - (ii) erection, commissioning or installation of plant, machinery or equipment or structures, whether pre-fabricated or otherwise;
- (zt) "print media" means,-
  - (i) 'book' as defined in sub-section (1) of section 1 of the Press and Registration of Books Act, 1867 (25 of 1867), but does not include business directories, yellow pages and trade catalogues which are primarily meant for commercial purposes;
  - (ii) 'newspaper' as defined in sub-section (1) of section 1 of the Press and Registration of Books Act, 1867 (25 of 1867);
- (zu) "port" has the same meaning as assigned to it in clause (q) of section 2 of the Major Port Trusts Act, 1963 (38 of 1963) or in clause (4) of section 3 of the Indian Ports Act, 1908 (15 of 1908);

- (zv) "radio taxi" means a taxi including a radio cab, by whatever name called, which is in two-way radio communication with a central control office and is enabled for tracking using the Global Positioning System or General Packet Radio Service;
- (zw) "recognised sporting event" means any sporting event,-
  - (i) organised by a recognised sports body where the participating team or individual represent any district, state, zone or country;
  - (ii) organised -
    - (A) by a national sports federation, or its affiliated federations, where the participating teams or individuals represent any district, state or zone;
    - (B) by Association of Indian Universities, Inter-University Sports Board, School Games Federation of India, All India Sports Council for the Deaf, Paralympic Committee of India or Special Olympics Bharat;
    - (C) by Central Civil Services Cultural and Sports Board;
    - (D) as part of national games, by Indian Olympic Association; or
    - (E) under Panchayat Yuva Kreeda Aur Khel Abhiyaan (PYKKA) Scheme;
- (zx) "recognised sports body" means -
  - (i) the Indian Olympic Association;
  - (ii) Sports Authority of India;
  - (iii) a national sports federation recognised by the Ministry of Sports and Youth Affairs of the Central Government, and its affiliate federations;
  - (iv) national sports promotion organisations recognised by the Ministry of Sports and Youth Affairs of the Central Government;
  - (v) the International Olympic Association or a federation recognised by the International Olympic Association; or
  - (vi) a federation or a body which regulates a sport at international level and its affiliated federations or bodies regulating a sport in India;
- (zy) "religious place" means a place which is primarily meant for conduct of prayers or worship pertaining to a religion, meditation, or spirituality;
- (zz) "renting in relation to immovable property" means allowing, permitting or granting access, entry, occupation, use or any such facility, wholly or partly, in an immovable property, with or without the transfer of possession or control of the said immovable property and includes letting, leasing, licensing or other similar arrangements in respect of immovable property;

- (zza) "Reserve Bank of India" means the bank established under section 3 of the Reserve Bank of India Act, 1934 (2 of 1934);
- (zzb) "residential complex" means any complex comprising of a building or buildings, having more than one single residential unit;
- (zzc) "rural area" means the area comprised in a village as defined in land revenue records, excluding-

the area under any municipal committee, municipal corporation, town area committee, cantonment board or notified area committee; or any area that may be notified as an urban area by the Central Government or a State Government;

- (zzd) "senior advocate" has the same meaning as assigned to it in section 16 of the Advocates Act, 1961 (25 of 1961);
- (zze) "single residential unit" means a self-contained residential unit which is designed for use, wholly or principally, for residential purposes for one family;
- (zzf) "special category States" shall mean the States as specified in sub-clause (g) of clause (4) of article 279A of the Constitution,
- (zzg) "specified organisation" shall mean,-
  - (i) Kumaon Mandal Vikas Nigam Limited, a Government of Uttarakhand Undertaking; or
  - (ii) 'Committee' or 'State Committee' as defined in section 2 of the Haj Committee Act, 2002 (35 of 2002);
- (zzh) "stage carriage" shall have the same meaning as assigned to it in clause (40) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);
- (zzi) "State Electricity Board" means the Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948);
- (zzj) "State Transmission Utility" shall have the same meaning as assigned to it in clause (67) of section 2 of the Electricity Act, 2003 (36 of 2003);
- (zzk) "state transport undertaking" has the same meaning as assigned to it in clause (42) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);
- (zzl) "tiger reserve" has the same meaning as assigned to it in clause (e) of section 38K of the Wild Life (Protection) Act, 1972 (53 of 1972);
- (zzm) "tour operator" means any person engaged in the business of planning, scheduling, organizing, arranging tours (which may include arrangements for accommodation, sightseeing or

other similar services) by any mode of transport, and includes any person engaged in the business of operating tours;

- (zzn) "trade union" has the same meaning as assigned to it in clause (h) of section 2 of the Trade Unions Act,1926(16 of 1926);
- (zzo) "vessel" has the same meaning as assigned to it in clause (z) of section 2 of the Major Port Trusts Act, 1963 (38 of 1963);
- (zzp) "wildlife sanctuary" means a sanctuary as defined in the clause (26) of the section 2 of The Wild Life (Protection) Act, 1972 (53 of 1972);
- (zzq) "zoo" has the same meaning as assigned to it in the clause (39) of the section 2 of the Wild Life (Protection) Act, 1972 (53 of 1972).
- 3. Explanation.- For the purposes of this notification,-
  - (i) Reference to "Chapter", "Section" or "Heading", wherever they occur, unless the context otherwise requires, shall mean respectively as "Chapter, "Section" and "Heading" in the scheme of classification of services.
  - (ii) Chapter, Section, Heading, Group, or Service Code mentioned in Column (2) of the Table are only indicative.
- 4. This notification shall come into force on the 1st day of July, 2017.

By order and in the name of the Governor of Madhya Pradesh, ARUN PARMAR, Dy. Secy.